

restricting the scope for challenging of arbitral award, minimum court interference and fee of the Arbitrator, etc. Apart from these legislative measures, the Government encourages the domestic industries, particularly the Public Sector Undertakings, to use clause in their commercial contract that the arbitral award shall be enforced in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

(b) and (c) There is no relationship between the International Chamber of Commerce, Paris and the International Court of Justice as the International Chamber of Commerce, Paris is a business organization having dispute resolution services through arbitration and the International Court of Justice is a principal judicial organ of the United Nations, situated in the Hague. Therefore, there is no question for International Chamber of Commerce, Paris, establishing International Court of Justice in India.

#### **Objections on registration of marriages**

\*324. SHRI DILIPBHAI PANDYA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether some people have raised objections on the registration of marriages;
- (b) if so, the basis of those objections; and
- (c) the process by which Government proposes to resolve them?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) No objections have been received on registration of marriages. However, some suggestions on the manner of registration of marriages have been received.

(b) and (c) Do not arise.

#### **Difference in pricing of branded and generic medicines**

†\*325. SHRI NARESH AGRAWAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the prices of branded and generic medicines vary even upto hundred per cent, if so, the reasons therefor; and

(b) the reasons for such a big difference between prices of branded and generic medicines?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI ANANTHKUMAR):

(a) and (b) No, Sir. Prices of Drugs contained in National List of Essential Medicines (NLEM) and included in the First Schedule of the Drugs (Prices Control)

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† Original notice of the question was received in Hindi.

Order, 2013 (DPCO, 2013) are fixed as per the provisions contained in the DPCO, 2013. These prices are uniformly applicable to all branded and generic medicines of the same molecule/Active Pharmaceutical Ingredient. All manufacturers of these scheduled drugs/formulations have to comply with the price fixed by the National Pharmaceutical Pricing Authority from the date of its notification. As regards the non-scheduled medicines, (medicines not included in the first schedule of DPCO, 2013), the manufacturers are free to fix the launch prices. However they cannot increase the Maximum Retail Price (MRP) by more than 10% of the MRP of the preceding twelve months.

#### **Manned and unmanned railway level crossings**

\*326. SHRI R. VAITHILINGAM: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of unmanned railway level crossings in the country, as on date;
- (b) the details of accidents at railway level crossings, State-wise, during the last two years, indicating the lives lost and persons injured;
- (c) the number of manned railway level crossings mechanized during these years; and
- (d) the reasons for slow pace of work carried out in this regard?

THE MINISTER OF RAILWAYS (SHRI SURESH PRABHU): (a) As on 01.04.2016, there are 9340 unmanned level crossings in the country.

(b) Railway-wise number of consequential Unmanned Level Crossing (UMLC) accidents and casualties (Deaths and Injuries) during the last two years and the current year (upto Nov' 2016) are as follows:

Zone	2014-15			2015-16			2016-17		
	No. of UMLC Accident	No. of person Died	No. of person injured	No. of UMLC Accident	No. of person Died	No. of person injured	No. of UMLC Accident	No. of person Died	No. of person injured
1	2	3	4	5	6	7	8	9	10
Central Railway									
Eastern Railway							1	1	
East Central Railway	5	15	14				3	3	